

19.36 hrs.

**MOTION RE: CONDUCT OF MEMBER
DURING PRESIDENT'S
ADDRESS—Contd.**

अध्यक्ष महोदय : वाजपेयी जी, क्या आप अपना संशोधन वापिस ले रहे हैं ?

श्री अदल बिहारी वाजपेयी (खालिघर) : मेरी समझ में नहीं आता है कि क्या हो रहा है। मेरा पुराना संशोधन था और यह जो संशोधन है इन दोनों में अन्तर क्या है ? मुझे ऐसा लगता है कि सरकारी पार्टी अपना दिमाग बदलती रहती है। एक बार मेरा संशोधन स्वीकार कर लिया। अब दूसरा संशोधन ले आए।

संसद-कार्य और मौखिक तथा परिवहन मंत्री (श्री राज बहादुर) : आपने खुद यह संशोधन ड्राफ्ट किया है।

MR. SPEAKER : I will now put Mr. Vajpayee's amendment to the vote of the House.

The question is :

That in the Motion—

- (1) for "strongly disapproves of the conduct of Shri Ram Deo Singh who created obstruction and showed disrespect to the President on the solemn occasion of the Address."

substitute "resolves that a Committee consisting of 15 Members of this House be nominated by the Speaker to go into the question of alleged disorderly conduct of Shri Ram Deo Singh at the time of the President's Address", and

- (2) for "and condemns his undesirable, undignified and unbecoming behaviour."

substitute "and make a report to the House by the 1st July, 1971."

The motion was negatived.

MR. SPEAKER : I will now put the amendment of Shri Mohan Dharla to the vote of the House,

The question is :

"In the first line of the Motion, *delete* the words "strongly disapproves of" and *substitute* the words "is deeply concerned at".

"In the Second line, after the word "who", *add* "is alleged to have".

In line 5, after the word "and", *delete* the rest and *add*—

"therefore resolves that a Committee consisting of 15 Members of this House is constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guide-lines for the future by the first week of the next session."

The motion was adopted.

MR. SPEAKER : I will now put the Motion as amended, to the vote of the House.

The question is :

"That this House is deeply concerned at the conduct of Shri Ram Deo Singh who is alleged to have created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and therefore resolves that a Committee consisting of 15 Members of this House be constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guide-lines for the future by the first week of the next Session."

The motion was adopted.

19.39 hrs.

**DISCUSSION RE: ARREARS PAY-
ABLE TO SUGARCANE
GROWERS**

MR. SPEAKER : You want to have this discussion under Rule 193 ?

SHRI R. D. BHANDARE (Bombay Central) : Let him move it and it can be discussed next time,